

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF S. KUMARS LIMITED

1.	NAME OF CORPORATE DEBTOR	S. Kumars Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	18/08/1972
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Mumbai
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U17100MH1972PLC015956
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office address: Niranjan,99, Marine Drive, Mumbai-400002, Maharashtra, India
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24/07/2024
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	25/07/2024
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	AAA Insolvency Professionals LLP (through Mr. Ankit Goel, authorized partner) Registration No IPE: IBBI/IPE-0002/IPA-1/2022-23/50001
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: E-10A, Lower Ground Floor, Kailash Colony, New Delhi - 110048 E-mail: anilgoel@aaainsolvency.com , info@aaainsolvency.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: First Floor, 64, Okhla Estate, Phase III, (Near Modi Mills), New Delhi 110020

		E-mail: s.kumars.abc@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	24/08/2024 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court-II, Mumbai Bench has ordered the commencement of liquidation of M/s **S. Kumars Limited** on **25th July, 2024**.

The stakeholders of S. Kumars Limited are hereby called upon to submit a proof of their claims including any update on or before **24th August 2024**, to the liquidator at the address mentioned against **item 10**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proofs of claim shall attract penalties.



Ankit

Place: New Delhi

Date: 26/07/2024

AAA Insolvency Professional LLP - Liquidator

(Through Authorized Partner Mr. Ankit Goel)

S. Kumars Limited

Registration No. IBBI/IPE-0002/IPA-1/2022-23/50001

AFA Valid Upto: - 10/12/2024

E-mail: s.kumars.abc@gmail.com, Contact No. +9111-46664623